

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 369 of 2020

IN THE MATTER OF:

Manipal Media Network Ltd.

...Appellant

Versus

Vishwakshara Media Pvt. Ltd.

...Respondent

Present:-

For Appellant: Mr. Gautam Singh, Advocate.

For Respondent: Mr. D.P. Chaturvedi, Advocate

O R D E R

(Virtual Mode)

16.07.2020 Learned counsel for the Respondent undertakes to file Vakalatnama. Learned counsel for the Appellant is directed to supply the copy of Memo of Appeal within three days. As prayed ten days time grant to file Reply-Affidavit. Rejoinder, if any, may be filed within one week thereafter.

Let the matter be fixed on **10th August, 2020.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Balvinder Singh]
Member (Technical)**

**[V.P. Singh]
Member (Technical)**

Basant B./nn.